

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 15724/2021
(Arising out of impugned final judgment and order dated 27-07-2021
in SSNO. No. 15862/2021 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

TARIQ H. SIDDIQUI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.126872/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.126873/2021-EXEMPTION FROM
FILING O.T.)

Date : 07-02-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. S. N. Pandey, Adv.
Mr. Naveen Kumar Tripathi, Adv.
Mr. Abhishek Kumar Singh, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s) Ms. Madhavi Diwan, ASG.
Mr. Ayush Puri, Adv.
Mr. Sachin Sharma, Adv.
Ms. Nidhi Khanna, Adv.
Ms. Vaishali Verma, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter after six weeks.

Counter affidavit may be filed in the meantime.

Interim order will continue till the next date of
hearing.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER